

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1391/2000
MA-696/2001

New Delhi this the 8th day of May, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Ajay Kumar Goyal,
S/o Sh. Jai Gopal Goyal,
R/o 57-B, Block-D,
Kanchanjanga Apartments,
Sector-53, Noida-201301.

Applicant

(through Sh. B.B. Raval, Advocate)

versus

1. Union of India through
the Cabinet Secretary,
Govt. of India,
Rashtrapati Bhawan,
New Delhi-1.
2. The Secretary(R),
Cabinet Secretariat,
Govt. of India,
Room No. 7, Bikaner House
Annexe, Shahjahan Road,
New Delhi-11.
3. The Director of Accounts,
Cabinet Secretariat,
East Block No.IX, Level 7,
Rama Krishna Puram,
New Delhi-66.
4. Sh. C.V. Avadhani,
Principal Accountant
General(Audit),
Tamil Nadu,
R/o D-3, Central Govt.
Quarters, Haddows Road,
Chennai, Tamil Nadu.
5. Smt. Sunita Bhardwaj,
Dy. Director of Accounts,
In the Office of the Director
of Accounts, Cabinet Secretariat,
East Block No. IX, Level 7,
Rama Krishna Puram,
New Delhi-66.

Respondents

(through Sh. Madhav Panikar, counsel for official
respondents and Sh. M.K. Gupta, counsel for private
respondents)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

(17)

Shri Raval seeks permission to withdraw the OA, with liberty to file a fresh OA. Accordingly, OA-1391/2000 is dismissed as withdrawn, with liberty granted as prayed for.

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

Adige
(S.R. Adige)
Vice-Chairman(A)

/vv/